

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 212**  
**(IB)-1081(PB)/2020**

**IN THE MATTER OF:**

Rajeev Kumra & Ors.

Vs.

M/s. CHD Developers Ltd.

.... Petitioner

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 31.05.2021**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

Mr. Piyush Singh, Ms. Aditi Sinha, Advs. for FC

For the respondent

Mr. C S Gupta for Corporate Debtor

**ORDER**

Matter is reopened for hearing on 07.06.2021.

**SD/-**

**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

**SD/-**

**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**